



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 29 जुलाई, 2024 / 07 श्रावण, 1946

हिमाचल प्रदेश सरकार

FORESTS DEPARTMENT

NOTIFICATION

*Shimla-2, the 22 July, 2024*

**No.FFE-B-A(4)-2/2015-L.**—WHEREAS, the Government of Himachal Pradesh has fixed the price of private forest produce under Section-7 of the Himachal Pradesh Forest Produce

(Regulation of Trade) Act, 1982 from time to time. The rates were revised from time to time in subsequent years, though, the terms & conditions remained the same as laid down in the GoHP Notification No. FFE-B-A(4)-3/2005-Vol-I, dated 31st March, 2011.

NOW, THEREFORE, in exercise of the powers conferred by first proviso of Section 7 of the Himachal Pradesh Forest Produce (Regulation of Trade) Act, 1982, the Governor, Himachal Pradesh is pleased to fix the price of private forest produce for the Financial Year 2024-25 by enhancing 15% in the existing rates fixed for the Financial Year 2023-24 notified *vide* Notification of even number dated 21st March, 2023. The list of revised rates is enclosed as Annexure-I.

All other “terms and conditions” as prescribed in this Department’s notification referred to above shall remain unchanged.

By order,

Secretary (Forest).

#### Annexure-I

#### List of Price for private forest produce

Price of Standing trees (Rs. per M <sup>3</sup> )								
Sl. No.	H.P. Forest Department Divisions	Deodar	Kail	Fir/Spruce	Chil	Sal	Sain	Oak and other broad leaf varieties
1.	Chamba	13568	7168	2292	1841	0	0	0
2.	Bharmour	12686	6870	2292	2294	0	0	0
3.	Churah	12686	6870	2292	1841	0	0	600
4.	Dalhousie	12686	6870	2292	1992	0	4286	600
5.	Palampur	12686	6870	2292	1734	0	0	600
6.	Dharamshala	12686	6870	2292	1619	0	4286	600
7.	Nurpur	0	0	0	1588	4402	4286	600
8.	Una	0	0	0	1755	4402	4286	600
9.	Saraj	12686	6870	2662	2294	0	0	0
10.	Parvati	12686	6870	2662	2294	0	0	0
11.	Kullu	12686	6870	2662	2294	0	0	0
12.	Joginder Nagar	12686	7925	2292	1542	0	0	2529
13.	Mandi	12686	7925	2292	1542	0	0	0
14.	Nachan	14160	9379	2740	1542	0	0	0
15.	Karsog	12686	7857	2292	1542	0	0	0
16.	Suket	12686	8304	2440	1542	0	0	0
17.	Hamirpur	0	0	0	1940	0	0	2529
18.	Dehra	0	0	0	1619	0	0	2529
19.	Bilaspur	0	0	0	1542	0	0	2529
20.	Chopal	13933	7320	2292	1508	0	0	2529
21.	Nahan	0	0	0	1860	4402	4286	0
22.	Rajgarh	13671	6870	2292	2358	4402	4286	2529

23.	Paonta	0	0	0	1860	4402	4286	0
24.	Renuka	13646	6870	2292	2358	4402	4286	2529
25.	Rampur	12686	6870	2292	1940	0	0	0
26.	Kinnaur	12686	6870	2292	0	0	0	0
27.	Kotgarh	12686	6870	2292	1940	0	0	0
28.	Ani	12686	6870	2292	1940	0	0	0
29.	Rohru	13517	6870	2292	1659	0	0	0
30.	Theog	12686	6870	2292	2025	0	0	0
31.	Shimla	12686	6870	2292	2025	0	0	0
32.	Solan	12686	6870	2292	2358	0	0	0
33.	Kunihar	0	0	0	1795	4402	4286	2529
34.	Nalagarh	0	0	0	1795	4402	4286	2529

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**LAW DEPARTMENT**

NOTICE

*Shimla-2, the 25th July, 2024*

**No. LLR-E (9)-6/2023-Leg.**— Whereas, the following Advocate of District Sirmaur, H.P. has applied for appointment of notary in the place and area mentioned against his name under rule 4 of the Notaries Rules, 1956;

Sr. No.	Name of Officer	Area for which he has applied for appointment of Notary
1.	Shri Sukhiya s/o Sh. Munia, r/o Village Barwa, Post Office Millah, Tehsil Shillai, District Sirmaur (H.P.)-17302	Sub-Division Shillai, Distt. Sirmaur

Therefore, I undersigned in exercise of the powers conferred *vide* Government Notification No. LLR-A(2)-1/2014-Leg. Dated 3rd March, 2023, hereby issue notice under rule 6 of the Notaries Rules, 1956, for the information of general public for inviting objections, if any, within a period of seven days from the date of publication of this notice in the Rajpatra (e-Gazette), Himachal Pradesh against his appointment as notary in Sub Division Shillai, District Sirmaur.

RAJINDER SINGH TOMAR,  
(Competent Authority),  
*Addl. LR-cum-Additional Secretary (Law-Eng.).*

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**TRANSPORT DEPARTMENT**

NOTIFICATION

*Shimla-171 002, the 25th July, 2024*

**No. TPT-F(6)-1/2013-II.**—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (No.59 of 1988) and all

other powers enabling him in this behalf is pleased to allot /release registration mark **HP-52E alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority, Shimla Rural, District Shimla, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

Sd/-  
(R.D. NAZEEM, IAS),  
*Principal Secretary (Transport).*

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**TRANSPORT DEPARTMENT**

**NOTIFICATION**

*Shimla-171 002, the 25th July, 2024*

**No. TPT-C(9)-10/2002.**—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (No.59 of 1988) and all other powers enabling him in this behalf is pleased to allot /release registration mark **HP-89B alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority, Jhandutta, District Bilaspur, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

Sd/-  
(R.D. NAZEEM, IAS),  
*Principal Secretary (Transport).*

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**TRANSPORT DEPARTMENT**

**NOTIFICATION**

*Shimla-171 002, the 25th May, 2024*

**No. TPT-C(9)-10/2002.**—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section (6) of Section-41 of the Motor Vehicles Act, 1988 (No.59 of 1988) and all other powers enabling him in this behalf is pleased to allot /release registration mark **HP-23F alongwith Serial No. 0001 to 9999** to the Registering & Licensing Authority, Ghumarwin, District Bilaspur, Himachal Pradesh for registration of motor vehicles with effect from the publication of this notification in the H.P. Rajpatra (e-Gazette) in the public interest.

By order,

Sd/-  
(R.D. NAZEEM, IAS),  
*Principal Secretary (Transport).*

**TRANSPORT DEPARTMENT**

## NOTIFICATION

*Shimla-171 002, the 25th July, 2024*

**No. TPT-C(9)-5/2021.**—The Governor, Himachal Pradesh in exercise of the powers conferred by sub-section 14(3) of Himachal Pradesh Motor Vehicle Taxation Act, 1972 (Act No.4 of 1973) and all other powers enabling him in this behalf is pleased to exempt the vehicle No. HP 12 D-2561 (Mahindra & Mahindra Bolero PSV Motor Cab which is Registered in the name of M/s Radiant Industries Firm Plot No. 35, Himuda Bhatoli Kalan, Tehsil Baddi, District Solan, Himachal Pradesh from the payment of Token Tax with penalty *w.e.f.* 01-04-2012 to till date in the public interest.

By order,

(R.D. NAZEEM, IAS),  
*Principal Secretary (Transport).*

## परिवहन विभाग

## अधिसूचना

शिमला-2, 24 जुलाई, 2024

**संख्या: टी.पी.टी.-ए(3)-3/2015-I.**—हिमाचल प्रदेश के राज्यपाल का यह समाधान हो गया है कि ऐसा करना समीचीन है कि हिमाचल प्रदेश राज्य के बाहर से सेब और आलू के वहन के प्रयोजन के लिए हिमाचल प्रदेश के राज्य क्षेत्र में प्रवेश करने वाले अन्य राज्यों के ट्रकों को हिमाचल प्रदेश मोटरयान कराधान अधिनियम, 1972 (1973 का अधिनियम संख्याक 4) की धारा 3 क के अधीन उद्ग्रहणीय विशेष पथकर के संदाय से छूट दी जाए।

अतः हिमाचल प्रदेश के राज्यपाल, पूर्वोक्त अधिनियम की धारा 14 (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश के राज्य क्षेत्र में प्रवेश करने वाले अन्य राज्य के ट्रकों (जो नेशनल परमिट के अन्तर्गत नहीं आते हैं) को उक्त अधिसूचना के राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तारीख से 31-10-2024 तक हिमाचल प्रदेश राज्य के बाहर सेब और आलू के वहन के प्रयोजन के लिए उक्त अधिनियम की धारा 3 क के अधीन उद्ग्रहणीय विशेष पथकर के संदाय से छूट प्रदान करते हैं।

आदेश द्वारा,

हस्ताक्षरित /—  
(आर0डी0नजीम, भा0प्र0से0),  
प्रधान सचिव (परिवहन)।

[Authoritative English Text of this department Notification No. TPT-A(3)-3/2015-I, dated 24-07-2024 as required under Article 348(3) of the Constitution of India].

## TRANSPORT DEPARTMENT

### NOTIFICATION

Shimla-171 002, the 25th July, 2024

**No. TPT-A(3)-3/2015-I.**—Whereas, the Governor, Himachal Pradesh is satisfied that it is expedient in the public interest to exempt the trucks of the other States entering in the territory of Himachal Pradesh for the purpose of transportation of apples and potatoes to out of the State of Himachal Pradesh from the payment of Special Road Tax leviable under section 3-A of the Himachal Pradesh Motor Vehicles Taxation Act, 1972 (Act No. 4 of 1973).

Now, therefore, in exercise of the powers conferred by Section 14(3) of the Act *ibid*, the Governor, Himachal Pradesh is pleased to exempt the trucks of the other States (not covered under National Permit) entering into the territory of Himachal Pradesh from payment of Special Road Tax leviable under section 3-A of the said Act, for the purpose of transportation of apples and potatoes to out of the State of Himachal Pradesh with effect from the date of publication of the said notification in the Rajpatra (e-Gazette), Himachal Pradesh to 31-10-2024.

By order,

Sd/-

(R.D. NAZEEM, IAS),  
Principal Secretary (Transport).

गृह विभाग  
(एफ अनुभाग)

अधिसूचना

शिमला-2, 23 जुलाई, 2024

नस्ति संख्या: गृह-एफ(ए)1-1-2019.—हिमाचल प्रदेश के राज्यपाल, नागरिक सुरक्षा अधिनियम, 1968 (1968 का केन्द्रीय अधिनियम संख्यांक 27) की धारा 4 की उप-धारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश के प्रत्येक जिले में इस अधिसूचना के राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशन की तारीख से नागरिक सुरक्षा कोर का गठन करते हैं।

आदेश द्वारा,

अतिरिक्त मुख्य सचिव (गृह)।

[Authoritative English Text of this Department Notification No. Home-F(A)1-1/2019, dated 23-07-2024, as required under clause (3) of Article 348 of the Constitution of India].

**HOME DEPARTMENT  
(F-SECTION)**

**NOTIFICATION**

*Shimla-2, the 23rd July, 2024*

**File No. Home-F(A)1-1/2019.**—In exercise of the powers conferred by sub-section (1) of Section 4 of the Civil Defence Act, 1968 (Central Act No. 27 of 1968), the Governor, Himachal Pradesh is pleased to constitute the Civil Defence Corps in each district of Himachal Pradesh from the date of publication of this notification in the Rajpatra (e-Gazette) Himachal Pradesh.

By order,

Sd/-  
(ONKAR CHAND SHARMA, IAS),  
*Additional Chief Secretary (Home).*

**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Julmo d/o Sh. Tani Ram, r/o Village Arki, P.O. Khani, Tehsil Bharmour, District Chamba (H.P.)  
.. Applicant.

*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.*

Whereas, Smt. Julmo d/o Sh. Tani Ram, r/o Village Arki, P.O. Khani, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Smt. Julmo d/o Sh. Tani Ram born on 01-11-1968 for entry in the record of Gram Panchayat Khani, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Smt. Julmo d/o Sh. Tani Ram born on 01-11-1968 for entry in the concerned Gram Panchayat Khani they may file their claim/objections on or before .....2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this ..... day of ....., 2024.

Seal.

Sd/-  
*Tehsildar-cum-Executive Magistrate,  
Bharmour, District Chamba (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Resho Devi d/o Sh. Chatro, r/o Village Dhuna, P.O. Sinur, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.*

Whereas, Resho Devi d/o Sh. Chatro, r/o Village Dhuna, P.O. Sinur, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Smt. Resho Devi d/o Sh. Chatro born on 01-12-1975 for entry in the record of Gram Panchayat Sinur, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Smt. Resho Devi d/o Sh. Chatro born on 01-12-1975 for entry in the concerned Gram Panchayat Sinur they may file their claim/objections on or before 26-07-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 21st day of June, 2024.

Seal.

Sd/-  
Tehsildar-cum-Executive Magistrate,  
Bharmour, District Chamba (H.P.).

**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Sahani Devi d/o Sh. Nurudh, r/o Village Bagru, P.O. Sirad, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.*

Whereas, Guddo Devi d/o Sh. Ujjal, r/o Village Aura, P.O. Aurafatti, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Guddo Devi d/o Sh. Ujjal born on 26-04-1978 for entry in the record of Gram Panchayat Aura, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Guddo Devi d/o Sh. Ujjal born on 26-04-1978



for entry in the concerned Gram Panchayat Aura they may file their claim/objections on or before 26-07-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 21st day of June, 2024.

Seal.

Sd/-  
*Tehsildar-cum-Executive Magistrate,  
Bharmour, District Chamba (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Chuhdi d/o Sh. Seth Ram, r/o Village Jagat, P.O. Ranuhkothi, Tehsil Bharmour,  
District Chamba (H.P.) . . Applicant.

*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.*

Whereas, Chuhdi d/o Sh. Seth Ram, r/o Village Jagat, P.O. Ranuhkothi, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Chuhdi d/o Sh. Seth Ram born on 03-06-1964 for entry in the record of Gram Panchayat Jagat, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Chuhdi d/o Sh. Seth Ram born on 03-06-1964 for entry in the concerned Gram Panchayat Jagat they may file their claim/objections on or before 30-07-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 25th day of June, 2024.

Seal.

Sd/-  
*Tehsildar-cum-Executive Magistrate,  
Bharmour, District Chamba (H.P.).*

**In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Sahani Devi d/o Sh. Nurudh, r/o Village Bagru, P.O. Sirad, Tehsil Bharmour, District Chamba (H.P.) . . Applicant.

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*Versus*

General Public

*Proclamation under order 5 Rule 20 C.P.C. under section 13(3) of the H.P. Registration of Birth and Death Registration Act, 1969.*

Whereas, Smt. Sahani Devi d/o Sh. Nurudh, r/o Village Bagru, P.O. Sirad, Tehsil Bharmour, District Chamba (H.P.) has filed an affidavit for registration of delayed birth of Smt. Sahani Devi d/o Sh. Nurudh born on 11-11-1957 for entry in the record of Gram Panchayat Poolan, Tehsil Bharmour, District Chamba (H.P.).

Hence, this Proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of Smt. Sahani Devi d/o Sh. Nurudh born on 11-11-1957 for entry in the concerned Gram Panchayat Poolan they may file their claim/objections on or before 26-07-2024 in this court failing which necessary orders will be passed to the Gram Panchayat for registration of birth accordingly.

Issued under my hand and seal today on this 20th day of June, 2024.

Seal.

Sd/-  
*Tehsildar-cum-Executive Magistrate,  
Bharmour, District Chamba (H.P.).*

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**In the Court of Sh. Manish Kumar Soni, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Ajay Thakur s/o Sh. Hans Raj Thakur, r/o H.No. 123. W. No. 2, Anu Kalan, Hamirpur, Tehsil & Distt. Hamirpur (H.P.).

2. Monika Rana d/o Sh. Santosh Kumar Rana, r/o Village Seri Karyuni, P.O. Kothi, Tehsil Pangi, District Chamba (H.P.) .. *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Ajay Thakur & Monika Rana have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned stating therein that thier marriage ceremony was performed between them on 25-05-2024 at Jhaniari Devi Mata Mandir, V. P.O. Jhaniari Devi, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 17-08-2024. In case no objection is received by 17-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 09-07-2024.

Seal.

Sd/-

*Marriage Officer-cum-SDM,  
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni , HPAS, Marriage Officer-cum-  
Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sumit Kumar aged 27 years s/o Sh. Sunil Kumar, r/o Village Nadiana Rangrian, P.O. Jhaniara, Tehsil & District Hamirpur (H.P.).

2. Shikha Rani aged 23 years d/o Sh. Ram Swaroop, r/o Village Asafpur, P.O. Hajipur, Tehsil Mukerian, District Hoshiarpur (Pb) .. *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Sumit Kumar & Shikha Rani have filed an application u/s 8(3) of Himachal Pradesh Registration Act, 1996 alongwith affidavits and supporting documents in the court on 20-07-2024 stating therein that they have solemnized their marriage on 18-04-2024 at Village Asafpur, P.O. Hajipur, Tehsil Mukerian, District Hoshiarpur (Pb) and same could not be registered in the office of the Gram Panchayat-cum-Registrar of Marriage, Gram Panchayat Bassi Jhaniara, Distt. Hamirpur (H.P.) within stipulated period inadvertently.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 30-08-2024. In case no objection is received by 30-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-07-2024.

Seal.

Sd/-

*Marriage Officer-cum-SDM,  
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni , HPAS, Marriage Officer-cum-  
Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Amit Kumar aged 22 years s/o Sh. Ashok Kumar, r/o Village Nijjar, P.O. Bajuri, Tehsil & District Hamirpur (H.P.).
2. Jeeta Devi aged 21 years d/o Sh. Chudamani, r/o Village Katwandi, P.O. Nandi, Tehsil Chchyot, District Mandi (H.P.) .. *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Amit Kumar & Jeeta Devi have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony was performed between them on 15-07-2024 at Gasota Mahadev Mandir, Village Gasota, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 27-08-2024. In case no objection is received by 27-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-07-2024.

Seal.

Sd/-  
*Marriage Officer-cum-SDM,  
Sub-Division Hamirpur, District Hamirpur (H.P.).*

**In the Court of Sh. Manish Kumar Soni , HPAS, Marriage Officer-cum-  
Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Yugam Jamwal aged 30 years s/o Vibesh Jamwal, r/o Village Upper Sohar, P.O. and Tehsil Sandhole, District Mandi (H.P.) presently residing at Village Dugnehri, Tehsil & District Hamirpur (H.P.).
2. Shanti Devi d/o Sh. Hardev, r/o Village Chiloga, P.O. Dand, Tehsil Salooni, District Chamba (H.P.) .. *Applicants.*

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Yugam Jamwal & Smt. Shanti Devi have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony was performed between them on 12-07-2024 at Santoshi Mata Mandir situated at Tikker Katochan, Tehsil & District Hamirpur (H.P.) according to Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 24-08-2024. In case no objection is received by 24-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-07-2024.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Hamirpur, District Hamirpur (H.P.).

**In the Court of Sh. Manish Kumar Soni , HPAS, Marriage Officer-cum-  
Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Pankaj Chandel s/o Sh. Ratan Chand, r/o Village Baglu, P.O. Kakkar, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Sapna d/o Sh. Shakti Chand, r/o Village & P.O. KKhanoli, Tehsil Sujampur, District Hamirpur (H.P.) .. *Applicants.*

*Versus*

General Public

*Subject.*— Notice of Intended Marriage.

Sh. Pankaj Chandel & Sapna have filed an application u/s 5 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 28-08-2024. In case no objection is received by 28-08-2024, it will be

presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-07-2024.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Hamirpur, District Hamirpur (H.P.).

**In the Court of Sh. Manish Kumar Soni , HPAS, Marriage Officer-cum-  
Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)**

In the matter of :

1. Sh. Ajay Kumar s/o Sh. Ram Chand, r/o Village Gaddi, P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) presently employed in the Him Academy Sr. Secondary Public School, Vikas Nagar, P.O. Daruhi, Tehsil & District Hamirpur (H.P.).

2. Smt. Nancy d/o Sh. Ram Singh, r/o Village & P.O. Deoli, Tehsil & District Bilaspur (H.P.)- 174 001 .. Applicants.

*Versus*

General Public

*Subject.*— Notice for Registration of Marriage.

Sh. Ajay Kumar & Smt. Nancy have filed an application u/s 15 & 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that they have solemnized their marriage on 19-07-2024 as per Hindu ritual and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 28-08-2024. In case no objection is received by 28-08-2024, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-07-2024.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Hamirpur, District Hamirpur (H.P.).

**ब अदालत तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी, थुरल, जिला कांगड़ा (हि0प्र0)**

किस्म मुकदमा : दुरुस्ती नाम

तारीख पेशी : 30-07-2024

श्रीमती गुलाब देवी पत्नी श्री प्रशोतम सिंह, निवासी महाल डूहक खुर्द, मौजा आलमपुर, तहसील थुरल, जिला कांगड़ा (हि0 प्र0) प्रार्थिया।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना-पत्र दुरुस्ती नाम राजस्व अभिलेख महाल डूहक खुर्द, मौजा आलमपुर, तहसील थुरल, जिला कांगड़ा (हि0 प्र0)।

श्रीमती गुलाब देवी पत्नी श्री प्रशोतम सिंह, निवासी महाल डूहक खुर्द, मौजा आलमपुर, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना-पत्र मय शपथ-पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम पंचायत अभिलेख, आधार कार्ड व अन्य दस्तावेज में गुलाब देवी दर्ज है व उसका विख्यात व सही नाम भी गुलाब देवी ही है परन्तु राजस्व अभिलेख महाल डूहक खुर्द में उसका नाम उर्मला देवी गलत दर्ज हो गया है। अतः प्रार्थिया अब अपने नाम की राजस्व अभिलेख महाल डूहक खुर्द में दुरुस्ती करवा करके श्रीमती उर्मला देवी के बजाये उर्मला देवी उपनाम गुलाब देवी दर्ज करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस मुन्त्री मुन्यादी चस्पांगी व इश्तहार अखबारी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के नाम की राजस्व अभिलेख महाल डूहक खुर्द, तहसील थुरल में दुरुस्ती करवा कर श्रीमती उर्मला देवी के बजाये उर्मला देवी उपनाम गुलाब देवी दर्ज करवाने बारे किसी किस्म की आपत्ति या उजर हो तो वह तारीख पेशी 30-07-2024 को असालतन या वकालतन हाजिर अदालत होकर अपना उजर पेश कर सकता है अन्यथा बाद तारीख पेशी किसी किस्म का उजर एवं एतराज नहीं सुना जावेगा व नाम दुरुस्ती का आदेश पारित कर दिया जाएगा।

यह इश्तहार आज दिनांक 29-06-2024 को मोहर अदालत व मेरे हस्ताक्षर से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
तहसीलदार एवं सहायक समाहर्ता प्रथम श्रेणी,  
थुरल, जिला कांगड़ा (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी (नायब तहसीलदार) आलमपुर जिला कांगड़ा (हि0 प्र0)**

किस्म मुकदमा : नाम दरुस्ती

तारीख पेशी : 03-08-2024

प्रार्थी श्री रणजीत कटोच पुत्र होशियार सिंह पुत्र गुलाव, निवासी गांव वाग मौजा एवं उप-तहसील आलमपुर, जिला कांगड़ा (हि0प्र0)।

बनाम

आम जनता महाल वाग, उप-तहसील आलमपुर, जिला कांगडा (हि0प्र0)

ईशतहार मुश्री मुनादी बनाम आम जनता।

उपरोक्त विषय के संदर्भ में प्रार्थी ने प्रार्थना-पत्र पेश करके प्रार्थना की है कि मेरा सही नाम रणजीत कटोच पुत्र श्री होशियार सिंह है परन्तु महाल आलमपुर व वाग के राजस्व रिकार्ड में मेरा नाम दलजीत सिंह अंकित है जो कि गलत दर्ज है। प्रार्थी महाल हजा में अपने नाम की दुरुस्ती करवाना चाहता है।

अतः इस मुश्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी के नाम दलजीत सिंह के बजाए रणजीत कटोच करने बारे कोई उजर व एतराज हो तो वह इस अदालत में असागतन या बकालतन हाजिर होकर अपना उजर या एतराज दिनांक 03-08-2024 को पेश कर सकता है। हाजिर न होने की सूरत में किसी किस्म का कोई भी उजर/एतराज नहीं सुना जाएगा।

आज दिनांक 18-07-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी (नायब तहसीलदार),  
आलमपुर, जिला कांगडा (हि0प्र0)।

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**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,  
District Mandi (H. P.)**

In the matter of :

1. Sh. Nirmal Singh Ahuja s/o Sh. Madho Singh, r/o H.No.67/1, Jawahar Nagar, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.).

2. Ms. Pitanjali Kaushal d/o Late Kewal Krishan, Vill. Panditbehar, P.O. Mohal, Tehsil Bhunter, District Mandi (H.P.)  
..Applicants.

*Versus*

General Public

*Subject.*—Notice of Intended Marriage u/s 5 of Special Marriage Act, 1954.

Sh. Nirmal Singh Ahuja s/o Sh. Madho Singh, r/o H.No.67/1, Jawahar Nagar, Mandi, P.O. Mandi, Tehsil Sadar, District Mandi (H.P.) & Ms. Pitanjali Kaushal d/o Late Kewal Krishan, Vill. Panditbehar, P.O. Mohal, Tehsil Bhunter, District Mandi (H.P.) have presented a notice in the court of undersigned under section 5 of Special Marriage Act, 1954 that they are intending to marry within three calendar months and hence their marriage may be solemnized and registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 17-08-2024 after that no objection will be entertained and marriage will be accordingly solemnized & registered.



Issued today on 18th day of July, 2024 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sadar, District Mandi (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Balh,  
District Mandi (H. P.)**

In the matter of :

1. Sh. Vishal Gupta s/o Sh. Rajender Kumar, r/o Village & P.O. Chunahan, Tehsil Balh, District Mandi (H.P.).

2. Smt. Shashi Nihal d/o Sh. Ram Dayal Nihal, r/o Village & P.O. Sakoh, Tehsil Dharamshala, District Kangra (H.P.).

*Versus*

General Public

*Subject.*—Application for the registration of marriage under section 15 of Special Marriage Act, 1954.

Sh. Vishal Gupta s/o Sh. Rajender Kumar, r/o Village & P.O. Chunahan, Tehsil Balh, District Mandi (H.P.) & Smt. Shashi Nihal d/o Sh. Ram Dayal Nihal, r/o Village & P.O. Sakoh, Tehsil Dharamshala, District Kangra (H.P.) under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 12-08-2017 according to Hindu rites and customs at Village & P.O. Chunahan, Tehsil Balh, District Mandi (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objections personally or in writing before this court on or before 01-07-2024, after that no objection will be entertained and marriage will be registered.

Issued today on 18th day of July, 2024 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Balh, District Mandi (H.P.).*

## ब अदालत कार्यकारी दण्डाधिकारी एवं तहसीलदार, मण्डी, जिला मण्डी (हि0प्र0)

मिसल नं० : 22/2024

तारीख मजरूआ : 20-07-2024

तारीख पेशी : 22-08-2024

पूनम गुप्ता पत्नी स्व० श्री नरेश कुमार गुप्ता, निवासी 53/7, महाजन बाजार मण्डी, तहसील सदर, जिला मण्डी (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेर धारा 37 ता 38 भू-राजस्व अधिनियम, 1957 के अन्तर्गत नाम दुरुस्ती बारे।

पूनम गुप्ता पत्नी स्व० श्री नरेश कुमार गुप्ता, निवासी 53/7, महाजन बाजार मण्डी, तहसील सदर, जिला मण्डी (हि0प्र0) ने इस अदालत में प्रार्थना-पत्र दायर किया है कि मेरे पति स्व० श्री नरेश कुमार गुप्ता का मूल/असल नाम नरेश कुमार पुत्र टेक चन्द पुत्र जवाहर लाल है। मेरे पति का नाम मृत्यु प्रमाण-पत्र में भी नरेश कुमार गुप्ता पुत्र श्री टेक चन्द है जबकि जमाबन्दी वर्ष 2011-2012 के अनुसार मुहाल सुहड़ा के राजस्व रिकार्ड कागजात माल में मेरे पति का नाम श्री नरेश कुमार पुत्र टेक चन्द दर्ज है जोकि सही है। तथा जमाबन्दी वर्ष 2016-2017 के अनुसार मुहाल सुहड़ा के राजस्व रिकार्ड कागजात माल में मेरे पति का नाम श्री नरेश कुमार विधवा टेक चन्द दर्ज है जोकि गलत है जिसे नरेश कुमार पुत्र टेक चन्द मुहाल सुहड़ा के राजस्व रिकार्ड कागजात माल में सही व दुरुस्त करने के आदेश जारी किये जावें।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि मृतक व्यक्ति के नाम को दुरुस्त करने बारे किसी को कोई उजर/एतराज हो तो वह दिनांक 22-08-2024 को असालतन या वकालतन प्रातः 11.00 बजे हाजिर होकर अपना उजर/एतराज पेश कर सकता है। निर्धारित अवधि के पश्चात् कोई आपत्ति प्राप्त होने पर एक पक्षीय कार्यवाही की जाएगी।

आज दिनांक 20-07-2024 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/-  
कार्यकारी दण्डाधिकारी एवं तहसीलदार,  
मण्डी, जिला मण्डी (हि0प्र0)।

**In the Court of Sub-Divisional Magistrate, Kandaghat, Distt. Solan (H.P.)  
Exercising the Powers of Marriage Officer under Special Marriage Act, 1954**

Case No. 1/2024

Date of Instt.: 02-07-2024

Pending For: 05-08-2024

*Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the general public for the registration of marriage*

Whereas Sh. Ritesh Sharma s/o Late Sh. Prem Sagar Sharma aged 50 years, r/o Sagar Cottage, Near Police Station Kandaghat, Tehsil Kandaghat, District Solan (H.P.) and also r/o #1012, Sector 10, Panchkula, Haryana and Smt. Samiksha Sharma d/o Late Sh. Triloki Nath aged 48 years, r/o Sagar Cottage, Near Police Station Kandaghat, Tehsil Kandaghat, District Solan (H.P.) and also r/o #1012, Sector 10, Panchkula, Haryana have moved an application u/s 15 of the Special Marriage Act, 1954 for registration of their marriage which was solemnized on 30-06-1998.

And whereas both these applicants have submitted in their application and in their affidavits that they were unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the public in general is informed that if any one has any objection regarding registration of this marriage, he/she may present before this court on or before 05-08-2024 for hearing of objections if any. In case no objection is received by 05-08-2024, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of this court on 02-07-2024.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Kandaghat, Distt. Solan (H.P.).

**In the Court of Sub-Divisional Magistrate, Kandaghat, Distt. Solan (H.P.)  
Exercising the Powers of Marriage Officer under Special Marriage Act, 1954**

Case No. 2/2024

Date of Instt.: 15-07-2024

Pending For: 16-08-2024

*Notice u/s 16 of the Special Marriage Act, 1954 inviting the objections of the general public for the registration of marriage*

Whereas Sh. Pradeep Kumar s/o Late Sh. Lachhi Ram aged 55 years, r/o Village Majhat, P.O. Kuftu, Sub-Tehsil Mamligh, District Solan (H.P.) and also r/o Village Dadhog, P.O. Sahlogra, Tehsil & District Solan (H.P.) and Smt. Sushma d/o Sh. Roop Ram, r/o Village Majhat, P.O. Kuftu, Sub-Tehsil Mamligh, District Solan (H.P.) and also r/o Village Dadhog, P.O. Sahlogra, Tehsil & District Solan (H.P.) have moved an application u/s 15 of the Special Marriage Act, 1954 for registration of their marriage which was solemnized on 06-04-1994.

And whereas both these applicants have submitted in their application and in their affidavits that Sh. Pradeep Kumar was divorcee & Smt. Sushma was unmarried at the time of solemnization of their marriage and were major in age and having no prohibited relations to each other, debarring them to marry each other. Both the applicants have requested for registration of their marriage.

Therefore, by this notice the public in general is informed that if any one has any objection regarding registration of this marriage, he/she may present before this court on or before 16-08-2024 for hearing of objections if any. In case no objection is received by 16-08-2024, it will be presumed that there is no objection to the registration of the aforesaid marriage and the same will be registered accordingly.

Given under my hand and seal of this court on 15-07-2024.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Kandaghat, Distt. Solan (H.P.).

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहड़ू कलां,  
जिला ऊना (हि0प्र0)

मुकद्दमा नं0 : 07/NTBC/2024

किस्म दावा : नाम दुरुस्ती

तारीख पेशी : 24-07-2024

किशोर चन्द

बनाम

आम जनता

विषय.—प्रार्थना-पत्र नाम दुरुस्ती करवाने बारे।

उपरोक्त मुकद्दमा में प्रार्थी ने एक प्रार्थना-पत्र वराए के नाम दुरुस्ती बारा इस न्यायालय में दायर किया है जिसमें उसने अपना नाम किशोर चन्द पुत्र सुंका राम, वासी महाल वराल, उप-तहसील बीहड़ू कलां, जिला ऊना (हि0प्र0) बताया है जबकि उसका नाम राजस्व अभिलेख महाल वराल, खेवट नं0 183, 184, जमाबन्दी वर्ष 2021-22 के अनुसार किशोर कुमार दर्ज है। प्रार्थी अपना नाम किशोर कुमार की बजाए किशोर कुमार उपनाम किशोर चन्द पुत्र सुंका राम, वासी महाल वराल, जिला ऊना (हि0प्र0) करवाना चाहता है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख महाल वराल, उप-तहसील बीहड़ू कलां, जिला ऊना (हि0प्र0) में इस नाम दुरुस्ती बारे कोई आपत्ति/एतराज हो तो वह निर्धारित पेशी दिनांक 24-07-2024 या इससे पूर्व असालतन या वकालतन अदालत हजा में हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज न प्राप्त होने की सूरत में हस्ब जाबता कार्यवाही अमल में लाई जाकर मुकद्दमा का निर्णय कर दिया जाएगा।

आज दिनांक 27-06-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—

नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),  
उप-तहसील बीहड़ू कलां, जिला ऊना (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील हरोली, जिला ऊना (हि0प्र0)

श्री नरोज सिंह पुत्र रामकिशन, वासी कर्मपुर, तहसील हरोली, जिला ऊना (हि0प्र0)

वादी।

बनाम

आम जनता

प्रतिवादीगण।

दरखास्त बमुराद दुरुस्ती नाम राजस्व अभिलेख महाल कर्मपुरा, तहसील हरोली, जिला ऊना (हि0प्र0)।

श्री नरोज सिंह पुत्र रामकिशन, वासी कर्मपुर, तहसील हरोली, जिला ऊना (हि0प्र0) ने इस न्यायालय में आवेदन-पत्र दुरुस्ती नाम प्रस्तुत किया है कि राजस्व रिकार्ड महाल कर्मपुरा, जमाबन्दी साल 2017-2018 में प्रार्थी का नाम नरोज सिंह पुत्र रामकिशन गलत दर्ज किया गया है। अतः प्रार्थी का नाम नरोज सिंह पुत्र रामकिशन की बजाये निरोग सिंह उर्फ नरोज सिंह पुत्र रामकिशन सही दर्ज किया जावे।

अतः सर्वसाधारण को इस इशतहार अखबार/नोटिस व मुश्री मुनादी के माध्यम से सूचित किया जाता है कि यदि इस बारे किसी व्यक्ति को कोई उजर/एतराज हो तो वह दिनांक 29-07-2024 को प्रातः 10.00 बजे से पहले अपना उजर लिखित या मौखिक तौर पर इस न्यायालय में पेश कर सकता है।

यदि उपरोक्तवर्णित तिथि को किसी भी व्यक्ति का कोई उजर/एतराज इस न्यायालय में प्राप्त न हुआ तो यकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती बारे आदेश पारित कर दिये जाएंगे। निर्धारित तारीख पेशी के उपरान्त कोई भी उजर काबिले समायत न होगा व न्यायालय द्वारा एकतरफा कार्यवाही अमल में लाई जाकर इस सन्दर्भ में फैसला सुनाया जाएगा।

आज दिनांक 27-06-2024 को मेरे हस्ताक्षर व मोहर न्यायालय से जारी हुआ।

मोहर।

हस्ताक्षरित/—  
कार्यकारी दण्डाधिकारी,  
तहसील हरोली, जिला ऊना (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग), उप-तहसील बीहडू कलां,  
जिला ऊना (हि0प्र0)

मुकद्दमा नं0 : 03/NTBC/2024

किस्म दावा : नाम दुरुस्ती

तारीख पेशी : 26-07-2024

श्रीमती विशनी देवी

बनाम

आम जनता

विषय.—प्रार्थना-पत्र नाम दुरुस्ती करवाने बारे।

उपरोक्त मुकद्दमा में प्रार्थिया ने एक प्रार्थना-पत्र अपने पति के नाम दुरुस्ती बारा इस न्यायालय में दायर किया है जिसमें उन्होंने अपने पति का नाम योग राज पुत्र हुकम चन्द, वासी महाल बुढवार, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) बताया है जबकि उसके पति का नाम राजस्व अभिलेख महाल बुढवार, जमाबन्दी वर्ष 2017-18 के अनुसार जोग राज दर्ज है। प्रार्थिया अपने पति का नाम जोग राज की बजाए जोग राज उपनाम योग राज पुत्र हुकम चन्द, वासी महाल बुढवार, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) करवाना चाहती है।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख महाल बुढवार, उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0) में इस नाम दुरुस्ती बारे कोई आपत्ति/एतराज हो तो वह निर्धारित पेशी दिनांक 26-07-2024 या इससे पूर्व असालतन या वकालतन अदालत हजा में हाजिर आकर अपना एतराज प्रस्तुत कर सकता है। एतराज न प्राप्त होने की सूरत में हस्ब जाबता कार्यवाही अमल में लाई जाकर मुकद्दमा का निर्णय कर दिया जाएगा।

आज दिनांक 27-06-2024 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—  
नायब तहसीलदार एवं सहायक समाहर्ता (द्वितीय वर्ग),  
उप-तहसील बीहडू कलां, जिला ऊना (हि0प्र0)।

**CHANGE OF NAME**

I, Dheeraj Gupta s/o Sh. Ishwar Chand, r/o Near Central Bank of India, Saproon, Solan, Tehsil & Distt. Solan (H.P.) declare that I have changed my name from Dhiraj Gupta (previous name) to Dheeraj Gupta (new name). All concerned please may note.

DHEERAJ GUPTA  
*s/o Sh. Ishwar Chand,  
r/o Near Central Bank of India, Saproon,  
Solan, Tehsil & Distt. Solan (H.P.).*

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**CHANGE OF NAME**

I, Rekha Sharma w/o Subhash Chander Sharma, r/o Near I.T.I., Bye Pass, Solan (H.P.) have changed my name from Rekha Sharma to Ram Piari Sharma.

REKHA SHARMA  
*w/o Subhash Chander Sharma,  
r/o Near I.T.I.,  
Bye Pass, Solan (H.P.).*

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**CHANGE OF NAME**

I, Rita Gupta d/o Man Mohan Gulati, r/o Plot No. 18, Himuda Colony, Basal, Chambaghat, Distt. Solan (H.P.) declare that I have changed my name from Rita Gupta to Rita and treated as Mrs. Rita in all records. Note all concerned.

RITA GUPTA  
*d/o Man Mohan Gulati,  
r/o Plot No. 18, Himuda Colony,  
Basal, Chambaghat, Distt. Solan (H.P.).*

## CHANGE OF NAME

I, Furbu Sonam s/o Dorje Dawa, r/o Village and Post Office Sumra, Tehsil Hangrang, District Kinnaur (H.P.) declare that in my Adhar Card (Aadhar Card No. 9466 2526 8628) my name was wrongly entered as Urgain Tanzin s/o Dev Singh whereas my correct and actual name is Furbu Sonam s/o Dorje Dawa. Concerned Please note.

FURBU SONAM  
s/o Dorje Dawa,  
r/o Village and Post Office Sumra,  
Tehsil Hangrang, District Kinnaur (H.P.).

## CHANGE OF NAME

I, Rekha w/o Shobha Ram, r/o Village Timli, P.O. Darwa, Tehsil Krishangarh, Distt. Solan (H.P.) have changed my name from Rekha to Reena Devi.

REKHA  
w/o Shobha Ram,  
r/o Village Timli, P.O. Darwa,  
Tehsil Krishangarh, Distt. Solan (H.P.).

## नाम परिवर्तन

मैं, सुमित्रा पत्नी श्री प्रेम सिंह, ग्राम गलू डा0 फागू तहसील ठियोग, जिला शिमला (हि0प्र0) यह घोषणा करती हूँ कि मेरे आधार कार्ड में मेरा नाम सावित्री देवी दर्ज है जोकि गलत है जबकि मेरा सही नाम सुमित्रा है और पंचायत रिकार्ड में भी मेरा नाम सुमित्रा ही दर्ज है। सम्बन्धित नोट करें।

सुमित्रा  
पत्नी श्री प्रेम सिंह,  
ग्राम गलू डा0 फागू,  
तहसील ठियोग, जिला शिमला (हि0प्र0)।

**CHANGE OF NAME**

I, Reeta Devi w/o Ram Lal, r/o Village Gharsi-Kukana, P.O. Kot, Tehsil Kasauli, District Solan (H.P.) have changed my name from Reeta Devi to Champa Devi.

REETA DEVI  
w/o Ram Lal,  
r/o Village Gharsi-Kukana, P.O. Kot,  
Tehsil Kasauli, District Solan (H.P.).